

the Kerala Local Authorities Laws (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 25th August, 1959."

PRESENTATION OF PETITION

Shri Osman Ali Khan (Kurnool): I beg to present a petition signed by a petitioner regarding renewal of broadcast receiver licences for villages.

RE: WITHDRAWAL OF A MEMBER FROM THE HOUSE

Shri Braj Raj Singh (Firozabad): The other day you were pleased to order four hon. Members out of the House. I feel that it was a great injustice done to us. So, I just want to say that until that wrong is undone, I will protest against this issue and I shall walk out from this House, at least for five minutes, daily. Now, as a protest I walk out

Mr. Speaker: The hon. Member is continuously committing a contempt of this House and contempt of the authority of the Speaker. What he did the other day was that he just sent me a letter saying that he wanted to refer to the adjournment motion here. I had disallowed the adjournment motion relating to firing in a certain State on the ground of its being purely a State subject. He wanted to raise it here and I said, "No, you ought not to do so." He was still persistent in trying to raise it. So, I asked him to withdraw from the House for the rest of the day. Then another hon. Member got up; still another hon. Member got up, yet another—four hon. Members got up to raise the matter and I asked them to withdraw. Today he has sent me a letter stating that on that day they did not want to raise that matter in the House but only wanted to tell me that they were going out in protest. Even that is bad. If they walk out from the House, they are entitled to come back, but if I ask them to withdraw, they are not entitled to come back. He has now said that they wanted to walk out from

the House themselves and subsequently I asked them, or ordered them, to withdraw. He wrote to me that he would raise this matter today. I sent word to him that I will go into the facts, as I do not know what the facts are, and I will bring it up tomorrow. In the meanwhile, the hon. Member says that until I pass an order, withdrawing my earlier order, he will go on walking out from the House day to day.

Shri Braj Raj Singh: Unless I get a redress, I shall continue to walk out.

Mr. Speaker: Order, order. The House must know what exactly the hon. Member is doing. I told him just now that I will take it up tomorrow. What is this hurry about?

Shri Braj Raj Singh: I am prepared....

Mr. Speaker: Then why should he say, "I will walk out today"? And he has not walked out. He is sitting here.

Shri Braj Raj Singh: No. On that day, on my back you passed an order. So, I wanted to hear.

Mr. Speaker: This kind of impatience on the part of a representative of 7½ lakh people is not right. All that I said was that what is going to be done today will be done tomorrow. I said I will look into the facts. Anyhow, the hon. Member seems to be too anxious to hear me and get a redress. I shall read out what exactly has happened that day. It reads:

"**Shri Braj Raj Singh:** Sir, a principle is involved in this.

Mr. Speaker: Order, order. I will call upon Shri Braj Raj Singh to keep out of the House for the day.

Shri Braj Raj Singh: I am walking out in protest."

"In protest against what?" I would ask him. He wanted to raise this point saying that with respect to the adjournment motion relating to the firing on some students in Allahabad,

[Mr. Speaker]

my refusal to give consent was not right and, therefore, there was a principle involved in it. I said that when once I had given a ruling, the hon. Members have to abide by it. Of course, they can send representations. I have been saying this from time to time. I am always willing to hear them and if I am convinced that my order has to be reviewed, I will certainly do so and will bring the matter up the next day. But the hon. Member is so impatient. He said that he wanted to raise a question of principle on the firing. When I said "No", he persisted in raising the matter and I thereupon asked him to withdraw.

Now he makes a statement saying that he himself wanted to walk out on account of the firing that took place and that by asking him to withdraw I have prevented him from attending the House for the rest of the day. This is very wrong. And if the hon. Member persists, I will have to take more severe disciplinary action against him and charge him for contempt of the House and contempt of the authority of the Speaker. He ought not to behave like this. I once again warn him that if he still persists, I may have to take very serious action against him. I have been very indulgent to him. Though he belongs to a party of only four members here, there is not a single occasion when I have not allowed him to speak. In those matters I have given him absolute liberty. But this hon. Member has been abusing my indulgence in this House. I have noticed it from time to time and I am not going to tolerate it.

Shri Braj Raj Singh: Sir, may I....

Mr. Speaker: Order, order. I am not going to allow him to speak.

Shri Braj Raj Singh: Then I walk out.

(Shri Braj Raj Singh then left the House.)

GENEVA CONVENTIONS BILL*

The Deputy Minister of Defence (Sardar Majithia): I beg to move for leave to introduce a Bill to enable effect to be given to certain international Conventions done at Geneva on the twelfth day of August, 1949, to which India is a party, and for purposes connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to enable effect to be given to certain international Conventions done at Geneva on the twelfth day of August, 1949, to which India is a party, and for purposes connected therewith."

The motion was adopted.

Sardar Majithia: I introduce the Bill.

KERALA APPROPRIATION BILL*, 1959-60

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1959-60.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1959-60."

The motion was adopted.

Shri Morarji Desai: I introduce the Bill.

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†Introduced with the recommendation of the President.